

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
LOK SABHA

UNSTARRED QUESTION No.3182
TO BE ANSWERED ON: 22.03.2022

REHABILITATION OF DIVYANG/DISABLED CHILDREN/YOUTH

3182. SHRI BHOLANATH (B.P. SAROJ):

Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state:

- (a) whether any scheme for rehabilitation of divyang children/youth is under consideration of the Government;
- (b) if so, whether the Government proposes to open a school for disabled children in each district;
- (c) if so, the details thereof particularly regarding Uttar Pradesh; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)

(a) : No, Sir. There is no new scheme under the consideration of the Government at present for rehabilitation of divyang children/youth. However, the Department has been implementing various schemes for rehabilitation of such persons and to create an enabling environment, that provides them with equal opportunities, ensures protection of their rights and enables them to participate as independent and productive members of society. A brief description of some important schemes is given below:

1. Deendayal Disabled Rehabilitation Scheme (DDRS): -

Under DDRS grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities aimed at enabling them to reach and maintain their optimal physical, sensory, intellectual, psychiatric or socio-functional levels.

2. District Disability Rehabilitation Centres (DDRCs):

The District Disability Rehabilitation Centres (DDRCs) are set up in the districts of the country for providing comprehensive rehabilitation services to persons with disabilities at the grass root level.

3. Scholarships for Students with Disabilities:

The main objective of the umbrella scholarship scheme is to empower students with disabilities to study further in order to earn their livelihood and to find a dignified place in

society, as they face several barriers – physical, financial and psychological in pursuing studies and living with dignity.

The umbrella scholarship scheme comprises six components: (i) Pre-matric (for classes IX & X), (ii) Post-matric (for Class XI to Post-graduate degree/diploma), (iii) Top Class Education (for Graduate degree/Post-graduate degree/diploma in notified institutes of excellence in education), (iv) National Fellowship for Persons with Disabilities (PwDs) (for M.Phil/Ph.D in Indian Universities), (v) National Overseas Scholarship (for Master's degree/Doctorate in universities abroad) and (vi) Free Coaching (for students appearing in competitive examinations for Government jobs and admission to technical and professional courses).

4. Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP):

Under ADIP, funds are released to various implementing agencies to assist the needy disabled persons, including children/youth in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential.

5. The National Action Plan (NAP) for Skill Development of Persons with Disabilities under SIPDA Scheme:

The Department implements a National Action Plan (NAP) for Skill Development of Persons with Disabilities (PwDs) as a component under the umbrella scheme 'Scheme for implementation of Right of Persons with Disabilities Act, 2016 (SIPDA)'. Under this programme, Skill training is imparted through training partners based in various States/UTs and empanelled with this Department, in addition to National Handicapped Finance and Development Corporation (NHFDC), National Institutes (NIs) and Composite Regional Centres (CRCs).

6. Scheme for implementation of Right of Persons with Disabilities Act, 2016 (SIPDA):

Under the Scheme for implementation of Right of Persons with Disabilities Act, 2016 (SIPDA), funds are provided to States/UTs for creation of barrier free environment, strengthening the office of the Commissioner for PwDs, etc. and under Accessible India Campaign. Funds are being released mainly for creation of barrier free environment by construction of lifts, ramps, accessible toilets, tactile floors and accessible websites, etc. for the benefit of Persons with disabilities.

(b) to (d): No, Sir. As per entry No. 9 of the Seventh Schedule of the Constitution of India, "Relief of the disabled" figures in the State List. However the Government supplements the efforts of the State Governments through its various schemes/programmes. Under Deendayal Disabled Rehabilitation Scheme (DDRS) of the Ministry grant-in-aid is provided to Non Governmental Organisations (NGOs)/Voluntary Organisations (VOs) for the welfare of Persons with Disabilities including those running special schools for the Pre-school, Early Intervention and Training/Intellectual Disabilities (ID)/Visually Impaired (VI)/Hearing and Speech Disabilities in the country.
